



Government of India
Ministry of Commerce and Industry
Department of Commerce

DIRECTORATE GENERAL OF FOREIGN TRADE
(DES - I SECTION)

MINUTES OF THE NORMS COMMITTEE- I

MEETING No. NC/1/MEET/Dec/202122/10

DATED: 17/01/2022

Please Note

- I. For information of exporters, Norms Committee - I handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 81 to 84, 86 to 93. Communications in respect of cases/pertaining to NC- I may be sent to email address: nc1.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/1/MEET/Dec/202122/10 dated 17/01/2022 of Norms Committee - I for the year 2021-22 was held on 17/01/2022 under the Chairmanship of Akash Taneja, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20.

The following members were present in the meeting:-

Sl. No.	Name and Designation of Representatives	Department
1	Shri B. C. Nayak, D.O.	DHI
2	Shri K. S. Sodhi, AD	MSME
3	Shri Sushil Kumar Jangid, Scientist 'B'	MeitY
4	Shri Shaish Kumar, Consultant (Tech-1)	Technical Consultant,DGFT
5	Shri V. C. Agarwal, Consultant (Tech-3)	Technical Consultant,DGFT
6	Shri S. K. Bhatnagar, Consultant (SKB)	Technical Consultant,DGFT

In Attendance:

Sl. No.	Name & Designation	Department
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1	Shri Santosh Kumar Dubey, Dy. DGFT	DGFT
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Case Details and Decision(s):

Case No.	1 / NC/1/MEET/Dec/202122/10
Case Status	Case Deferred
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202122/ 10 and 17/01/2022
HQ File Number	HQRNORM APPLY 00280574AM22
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DHI on 24.12.2021 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	2 / NC/1/MEET/Dec/202122/10
Case Status	Case Deferred
Party Name	DYNAMATIC TECHNOLOGIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202122/ 10 and 17/01/2022
HQ File Number	HQRNORM APPLY 00273275AM22
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information as per comments of MSME: 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by	

documentary evidence/drawings etc.

The case stands deferred.

Case No.	3 / NC/1/MEET/Dec/202122/10
Case Status	Case Deferred
Party Name	SULZER PUMPS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202122/ 10 and 17/01/2022
HQ File Number	018005000546AM19
RA File Number	039504000026 AM16
Licence No and Date	0310795555/27/04/2015
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 13.04.2021 followed by a reminder on 08.01.2022. However, no reply has been received as yet. Hence, the Committee decided to send the final reminder to the applicant for providing the required information. The case stands deferred.	

Case No.	4 / NC/1/MEET/Dec/202122/10
Case Status	Case Deferred
Party Name	SULZER PUMPS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202122/ 10 and 17/01/2022
HQ File Number	018005000681AM19
RA File Number	039504000010 AM16
Licence No and Date	0310795557/27/04/2015
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 13.04.2021 followed by a reminder on 08.01.2022. However, no reply has been received as yet. Hence, the Committee decided to send the final reminder to the applicant for providing the required information. The case stands deferred.	

Case No.	5 / NC/1/MEET/Dec/202122/10
Case Status	Case Deferred
Party Name	DILIGENT SCM SOLUTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202122/ 10 and 17/01/2022
HQ File Number	HQRNORM REVIW00250630AM22
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was rejected in meeting No. 08/80 dated 19.07.2016 due to non-submission of reply of deficiency letter. Now, the applicant has requested to review the case and fix the ad-hoc norms. The case was referred to MSME on 02.12.2021 for examination & comments. However, the representative of MSME informed that the application was not opening on the BO Portal. Therefore, the Committee decided to check the issue and thereafter, again refer the case to MSME for examination & comments. The case stands deferred.	

Case No.	6 / NC/1/MEET/Dec/202122/10
Case Status	Case Deferred
Party Name	ALPINE COILS LLP
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202122/ 10 and 17/01/2022
HQ File Number	HQRNORM REVIW00157172AM22
RA File Number	042404000022 AM17
Licence No and Date	0410161893/10/05/2016
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the case was rejected in meeting No. 14/80 dated 11.10.2016 due to non-submission of reply of deficiency letter as raised by DPIIT. Now, the applicant has requested to review the case and fix the ad-hoc norms. The case was referred to DPIIT on 24.12.2021 for examination & comments. Further, it was noted that the case was already considered in Meeting No. NC/1/MEET/ Oct/202122/7 (Offline Cases) dated 16.11.2021 wherein it was decided to send a deficiency letter to the applicant. Hence, the Committee decided to defer the case. The case stands deferred.	

Case No.	7 / NC/1/MEET/Dec/202122/10
Case Status	Case Deferred
Party Name	HONDA TRADING CORPORATION INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202122/ 10 and 17/01/2022
HQ File Number	HQRNORM REVIW00163790AM22
RA File Number	052304000053 AM17
Licence No and Date	0510398531/17/05/2016
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the case was rejected in meeting No. 11/80 dated 19.08.2017 due to non-submission of reply of deficiency letter as raised by DHI. Now, the applicant has requested to review the case and fix the ad-hoc norms. The case was referred to Consultant (Tech-3) on 24.12.2021 for examination & comments. Further, it was noted that the case was already considered in Meeting No. NC/1/MEET/ Oct/202122/7 (Offline Cases) dated 16.11.2021 wherein it has been decided to send final reminder to the applicant for furnishing the requisite information. Therefore, the Committee decided to defer the case. The case stands deferred.	

Case No.	8 / NC/1/MEET/Dec/202122/10
Case Status	Case Deferred
Party Name	DILIGENT SCM SOLUTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202122/ 10 and 17/01/2022
HQ File Number	HQRNORM REVIW00225426AM22
RA File Number	092404000171 AM17
Licence No and Date	0910063870/29/06/2016
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was rejected in meeting No. 11/80 dated 19.08.2017 due to non-submission of reply of deficiency letter as raised by MSME. Now, the applicant has requested to review the case and fix the ad-hoc norms. The case was referred to MSME on 02.12.2021 for examination & comments. However, the representative of MSME informed that the inputs details are not available on the BO Portal. Therefore, the Committee decided to check the issue and thereafter, again refer the case to MSME for examination & comments. The case stands deferred.	

Case No.	9 / NC/1/MEET/Dec/202122/10
Case Status	Case Deferred
Party Name	DRESSER-RAND INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202122/ 10 and 17/01/2022
HQ File Number	018005000538AM19
RA File Number	039404000515 AM17
Licence No and Date	0310807668/07/09/2016
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 13.04.2021 followed by a reminder on 08.01.2022. However, no reply has been received as yet. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.	

Case No.	10 / NC/1/MEET/Dec/202122/10
Case Status	Case Deferred
Party Name	JBM KANEMITSU PULLEYS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202122/ 10 and 17/01/2022
HQ File Number	HQRNORM REVIW00180959AM22
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was rejected in meeting No. 13/80 dated 22.01.2019 due to non-submission of reply of deficiency letter as raised by DPIIT. Now, the applicant has requested to review the case and fix the ad-hoc norms. The case was referred to DPIIT on 04.01.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	11 / NC/1/MEET/Dec/202122/10
Case Status	Case Deferred

Party Name	DIETRICH ENGINEERING CONSULTANTS INDIA PVT.LTD.
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202122/ 10 and 17/01/2022
HQ File Number	018005000544AM19
RA File Number	039404001051 AM17
Licence No and Date	0310811296/17/02/2017
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 12.04.2021 followed by a reminder on 08.01.2022. However, no reply has been received as yet. Hence, the Committee decided to send the final reminder to the applicant for providing the required information. The case stands deferred.	

Case No.	12 / NC/1/MEET/Dec/202122/10
Case Status	Case Deferred
Party Name	SULZER PUMPS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202122/ 10 and 17/01/2022
HQ File Number	018005000558AM19
RA File Number	039504000242 AM18
Licence No and Date	0310814925/31/07/2017
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 13.04.2021 followed by a reminder on 08.01.2022. However, no reply has been received as yet. Hence, the Committee decided to send the final reminder to the applicant for providing the required information. The case stands deferred.	

Case No.	13 / NC/1/MEET/Dec/202122/10
Case Status	Case Deferred
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202122/ 10 and 17/01/2022
HQ File Number	018005000327AM18
RA File Number	039504000236 AM18
Licence No and Date	0310816625/30/10/2017

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information as per comments of MeitY:

1. Details of export product in terms of design, calculations and brief note about product.
2. Quantity of import items required for manufacturing one unit of export product for each export item.
3. Calculations on per unit requirement of Import item for manufacturing one unit of export product without wastage.
4. Wastage claimed in the manufacturing process.
5. Justification of wastage.

The case stands deferred.

Case No.	14 / NC/1/MEET/Dec/202122/10
Case Status	Case Deferred
Party Name	DILIGENT SCM SOLUTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202122/ 10 and 17/01/2022
HQ File Number	HQRNORM REVIW00225663AM22
RA File Number	092404000391 AM18
Licence No and Date	0910065648/08/11/2017

Norms Committee Decision:

The Committee considered the case as per agenda and noted that the case was rejected in meeting No. 04/80 dated 22.05.2019 due to non-submission of reply of deficiency letter as raised by MSME. Now, the applicant has requested to review the case and fix the ad-hoc norms. The case was referred to MSME on 02.12.2021 for examination & comments. However, the representative of MSME informed that the inputs details are not available on the BO Portal. Therefore, the Committee decided to check the issue and thereafter, again refer it to MSME for examination & comments.

The case stands deferred.

Case No.	15 / NC/1/MEET/Dec/202122/10
Case Status	Case Deferred
Party Name	DILIGENT SCM SOLUTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202122/ 10 and 17/01/2022

HQ File Number	HQRNORM REVIW00225642AM22
RA File Number	092404000555 AM18
Licence No and Date	0910065942/31/01/2018
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was rejected in meeting No. 04/80 dated 22.05.2019 due to non-submission of reply of deficiency letter as raised by MSME. Now, the applicant has requested to review the case and fix the ad-hoc norms. The case was referred to MSME on 02.12.2021 for examination & comments. However, the representative of MSME informed that the inputs details are not available on the BO Portal. Therefore, the Committee decided to check the issue and thereafter, again refer it to MSME for examination & comments. The case stands deferred.	

Case No.	16 / NC/1/MEET/Dec/202122/10
Case Status	Case Deferred
Party Name	DILIGENT SCM SOLUTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202122/ 10 and 17/01/2022
HQ File Number	HQRNORM REVIW00226145AM22
RA File Number	092404000554 AM18
Licence No and Date	0910065941/31/01/2018
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was rejected in meeting No. 03/80 dated 08.05.2019 due to non-submission of reply of deficiency letter as raised by MSME. Now, the applicant has requested to review the case and fix the ad-hoc norms. The case was referred to MSME on 02.12.2021 for examination & comments. However, the representative of MSME informed that the inputs details are not available on the BO Portal. Therefore, the Committee decided to check the issue and thereafter, again refer it to MSME for examination & comments. The case stands deferred.	

Case No.	17 / NC/1/MEET/Dec/202122/10
Case Status	Case Deferred
Party Name	HONDA TRADING CORPORATION INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202122/ 10 and 17/01/2022
HQ File Number	HQRNORM REVIW00162750AM22

RA File Number	052304000418 AM18
Licence No and Date	0510405508/02/02/2018
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the case was approved in meeting No. 13/80 dated 22.01.2019 as per comments of DHI. Now, the applicant has requested to review the ad-hoc norms. The case was referred to Consultant (Tech-3) on 29.10.2021 for examination & comments. Further, it was noted that the case was already considered in Meeting No. NC/1/MEET/Oct/202122/7 (Offline Cases) dated 16.11.2021 wherein it has been decided to send final reminder to the applicant for furnishing the requisite information. Therefore, the Committee decided to defer the case. The case stands deferred.	

Case No.	18 / NC/1/MEET/Dec/202122/10
Case Status	Case Deferred
Party Name	ENDURANCE TECHNOLOGIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202122/ 10 and 17/01/2022
HQ File Number	018005000545AM19
RA File Number	039404001011 AM18
Licence No and Date	0310819768/13/03/2018
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 13.04.2021 followed by a reminder on 08.01.2022. However, no reply has been received as yet. Hence, the Committee decided to send the final reminder to the applicant for providing the required information. The case stands deferred.	

Case No.	19 / NC/1/MEET/Dec/202122/10
Case Status	Case Withdrawn
Party Name	ELECTRONIC INSTRUMENTATION
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202122/ 10 and 17/01/2022
HQ File Number	HQRNORM REVIW00147059AM22
RA File Number	332404000012 AM18
Licence No and Date	3310030436/23/03/2018
Norms Committee Decision:	

The Committee considered the case as per agenda and noted that the case was already reviewed in Meeting No. NC/1/MEET/Oct/202122/7 (Offline Cases) dated 16.11.2021. Therefore, the Committee decided to withdraw the case from the agenda.

The case is withdrawn.

Case No.	20 / NC/1/MEET/Dec/202122/10
Case Status	Case Deferred
Party Name	LARSEN AND TOUBRO LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202122/ 10 and 17/01/2022
HQ File Number	018005000571AM19
RA File Number	039504000262 AM19
Licence No and Date	0310823431/30/08/2018
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the case was referred to DHI on 05.11.2021 & 07.12.2021 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments.	
The case stands deferred.	

Case No.	21 / NC/1/MEET/Dec/202122/10
Case Status	Case Deferred
Party Name	KELVION INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202122/ 10 and 17/01/2022
HQ File Number	018005000006AM20
RA File Number	039404001130 AM19
Licence No and Date	0310828077/02/04/2019
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 08.07.2021 followed by reminders on 23.07.2021, 07.08.2021 & 08.01.2022. However, no reply has been received as yet. Hence, the Committee decided to send the final reminder to the applicant for providing the required information.	
The case stands deferred.	

Case No.	22 / NC/1/MEET/Dec/202122/10				
Case Status	Approved with Amendment				
Party Name	WHEELS INDIA LIMITED				
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202122/ 10 and 17/01/2022				
HQ File Number	018005000576AM21				
RA File Number	042404000278 AM19				
Licence No and Date	0410165481/23/04/2019				
Norms Committee Decision:					
The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments given by Consultant (Tech-3) as under:					
ITCHS Code	Export Item	Export Quantity	ITCHS Code	Import Item	Recommended Quantity
87087000	Forged And Machined Aluminium Wheel (Weight = 21.60Kg/each)	68000 Number	76012020	Aluminium Billet	2790.00 MT with 90% wastage after 35% recovery
Note: The words “Weight = 21.60Kg/each” may be added in the description of export item.					
RA concerned may take suitable consequential action accordingly.					

Case No.	23 / NC/1/MEET/Dec/202122/10
Case Status	Case Deferred
Party Name	KINECO KAMAN COMPOSITES- INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202122/ 10 and 17/01/2022
HQ File Number	018005000029AM20
RA File Number	039404001131 AM19
Licence No and Date	0310828702/01/05/2019
Norms Committee Decision:	

The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 08.07.2021 followed by reminders on 23.07.2021, 07.08.2021 & 08.01.2022. However, no reply has been received as yet. Hence, the Committee decided to send **the final reminder** to the applicant for providing the required information.

The case stands deferred.

Case No.	24 / NC/1/MEET/Dec/202122/10
Case Status	Case Deferred
Party Name	DILIGENT SCM SOLUTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202122/ 10 and 17/01/2022
HQ File Number	HQRNORM REVIW00225561AM22
RA File Number	092404000078 AM20
Licence No and Date	0910067545/20/05/2019
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the case was rejected in meeting No. 23/80 dated 13.03.2020 due to non-submission of reply of deficiency letter as raised by MSME. Now, the applicant has requested to review the case and fix the ad-hoc norms. The case was referred to MSME on 02.12.2021 for examination & comments. However, the representative of MSME informed that the inputs details are not available on the BO Portal. Therefore, the Committee decided to check the issue and thereafter, again refer the case to MSME for examination & comments.	
The case stands deferred.	

Case No.	25 / NC/1/MEET/Dec/202122/10
Case Status	Case Deferred
Party Name	MASCOT DYNAMICS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202122/ 10 and 17/01/2022
HQ File Number	HQRNORM REVIW00286877AM22
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the case was approved in meeting No. 12/80 dated 09.10.2019 as per comments of MSME. Now, the applicant has requested to review the ad-hoc norms. The	

case was referred to MSME on 24.12.2021 for examination & comments. However, the representative of MSME informed that the inputs details are not available on the BO Portal. Therefore, the Committee decided to check the issue and thereafter, again refer the case to MSME for examination & comments.

The case stands deferred.

Case No.	26 / NC/1/MEET/Dec/202122/10
Case Status	Case Deferred
Party Name	DILIGENT SCM SOLUTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202122/ 10 and 17/01/2022
HQ File Number	HQRNORM REVIW00225589AM22
RA File Number	092404000199 AM20
Licence No and Date	0910067781/12/07/2019
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was rejected in meeting No. 22/80 dated 28.02.2020 due to non-submission of reply of deficiency letter as raised by Consultant (Tech-3). Now, the applicant has requested to review the case and fix the ad-hoc norms. The case was referred to MSME on 02.12.2021 for examination & comments. However, the representative of MSME informed that the inputs details are not available on the BO Portal. Therefore, the Committee decided to check the issue and thereafter, again refer the case to MSME for examination & comments. The case stands deferred.	

Case No.	27 / NC/1/MEET/Dec/202122/10
Case Status	Case Deferred
Party Name	KUVAWALA CORE DRILL EQPT PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202122/ 10 and 17/01/2022
HQ File Number	018005000219AM20
RA File Number	039404000644 AM20
Licence No and Date	0310832842/18/11/2019
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DHI on 21.06.2021 & 22.12.2021 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to send the final reminder to the applicant for providing the required information.	

The case stands deferred.

Case No.	28 / NC/1/MEET/Dec/202122/10
Case Status	Approved with Amendment
Party Name	BONATRANS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202122/ 10 and 17/01/2022
HQ File Number	018005000264AM20
RA File Number	039404000773 AM20
Licence No and Date	0310833585/20/12/2019

Norms Committee Decision:

The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments given by DHI letter dated 13.01.2022 as under:

ITCHS Code	Export Item	Export Quantity	ITCHS Code	Import Item	Recommended Quantity
86071910	Vexsi Wheel 920 (DWG 455.0.115.000.12_C) (Weight = 320Kg/wheel)	995 Number	86071910	Rough/forged 5-J96002/1-BLACK-WHEEL Black Wheel for Vexsi Wheel 920	420.20MT with 32% wastage after taking 20% recovery

Note:

- 1. The words “Weight = 320Kg/wheel” may be added in the description of export item.**
- 2. The quantity to be exported as 995 Number.**
- 3. The words “Rough/forged” may be prefixed to the description of import item.**

RA concerned may take suitable consequential action accordingly.

Case No.	29 / NC/1/MEET/Dec/202122/10
Case Status	Case Deferred

Party Name	DILIGENT SCM SOLUTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202122/ 10 and 17/01/2022
HQ File Number	HQRNORM REVIW00225578AM22
RA File Number	092404000474 AM20
Licence No and Date	0910068302/24/12/2019
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was rejected in meeting No. 05/80 dated 10.09.2020 due to unavailability of complete set of application. Now, the applicant has requested to review the case and fix the ad-hoc norms. The case was referred to MSME on 02.12.2021 for examination & comments. However, the representative of MSME informed that the inputs details are not available on the BO Portal. Therefore, the Committee decided to check the issue and thereafter, again refer the case to MSME for examination & comments. The case stands deferred.	

Case No.	30 / NC/1/MEET/Dec/202122/10				
Case Status	Approved with Amendment				
Party Name	BONATRANS INDIA PRIVATE LIMITED				
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202122/ 10 and 17/01/2022				
HQ File Number	018005000274AM20				
RA File Number	039404000785 AM20				
Licence No and Date	0310833747/27/12/2019				
Norms Committee Decision:					
The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments given by DHI letter dated 13.01.2022 as under:					
ITCHS Code	Export Item	Export Quantity	ITCHS Code	Import Item	Recommended Quantity
86071910	Datong Semi Finished Solid Wheel 1258 (DWG 455.0.311.000.39_B) (Weight = 821Kg/wheel)	1000 Number	86071910	Rough/forged 5-J96002/2-Black-Wheel Black Wheel for Datong Semi Finished Solid Wheel 1258	1001.20MT with 22% wastage after taking 20% recovery

Note:

1. The words “Weight = 821Kg/wheel” may be added in the description of export item.

2. The words “Rough/forged” may be prefixed to the description of import item.

RA concerned may take suitable consequential action accordingly.

Case No.	31 / NC/1/MEET/Dec/202122/10
Case Status	Approved with Amendment
Party Name	BONATRANS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202122/ 10 and 17/01/2022
HQ File Number	018005000496AM21
RA File Number	039404000207 AM21
Licence No and Date	0310836946/30/06/2020

Norms Committee Decision:

The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments given by DHI letter dated 13.01.2022 as under:

Sl. No.	ITCHS Code	Export Item	Export Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
1	86071910	Railway Axle Trailer Item Code. 100159001 (Weight = 485Kg/piece)	46 Number	1	86071910	Rough/forged Black Trailer for Axle Bombardier DWG No. 100159001	27.00MT with 21% wastage after taking 20% recovery
2	86071910	Railway Wheel item Code. 100159011 (Weight = 355Kg/piece)	268 Number	2	86071910	Rough/forged Black wheel for Bombardier project DWG No. 100159011	127.50MT with 34% wastage after taking 20% recovery

Note:

1. The words “Weight = 485Kg/piece” & “Weight = 355Kg/piece” may be added in the description of export items at Sl. No. 1 & 2 respectively.

2. The words “Rough/forged” may be prefixed to the description of import items at Sl. No. 1 & 2.

RA concerned may take suitable consequential action accordingly.

Case No.	32 / NC/1/MEET/Dec/202122/10
Case Status	Case Deferred
Party Name	SULZER PUMPS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202122/ 10 and 17/01/2022
HQ File Number	018005000520AM21
RA File Number	038904000069 AM21
Licence No and Date	0310837170/14/07/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 17.05.2021 followed by reminders on 09.12.2021, 24.12.2021 & 08.01.2022. However, no reply has been received as yet. Hence, the Committee decided to send the final reminder to the applicant for providing the required information. The case stands deferred.	

Case No.	33 / NC/1/MEET/Dec/202122/10
Case Status	Case Deferred
Party Name	SULZER PUMPS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202122/ 10 and 17/01/2022
HQ File Number	018005000548AM21
RA File Number	039504000258 AM21
Licence No and Date	0310837571/07/08/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 27.07.2021 followed by reminders on 11.08.2021, 26.08.2021 & 08.01.2022. However, no reply has been	

received as yet. Hence, the Committee decided to send **the final reminder** to the applicant for providing the required information.

The case stands deferred.

Case No.	34 / NC/1/MEET/Dec/202122/10
Case Status	Case Deferred
Party Name	SULZER PUMPS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202122/ 10 and 17/01/2022
HQ File Number	018005000549AM21
RA File Number	039504000257 AM21
Licence No and Date	0310837589/10/08/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 27.07.2021 followed by reminders on 11.08.2021, 26.08.2021 & 08.01.2022. However, no reply has been received as yet. Hence, the Committee decided to send the final reminder to the applicant for providing the required information.	
The case stands deferred.	

Case No.	35 / NC/1/MEET/Dec/202122/10
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202122/ 10 and 17/01/2022
HQ File Number	HQRNORM APPLY 00052424AM21
RA File Number	34AA04001698 AM21
Licence No and Date	3411000073/01/01/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 01.12.2021 followed by reminders on 16.12.2021 & 06.01.2022. However, no reply has been received as yet. Hence, the Committee decided to wait for reply of the applicant.	
The case stands deferred.	

Case No.	36 / NC/1/MEET/Dec/202122/10
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202122/ 10 and 17/01/2022
HQ File Number	HQRNORM APPLY 00052422AM21
RA File Number	34AA04001697 AM21
Licence No and Date	3411000074/01/01/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 01.12.2021 followed by reminders on 16.12.2021 & 06.01.2022. However, no reply has been received as yet. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.	

Case No.	37 / NC/1/MEET/Dec/202122/10
Case Status	Case Deferred
Party Name	ENDURANCE TECHNOLOGIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202122/ 10 and 17/01/2022
HQ File Number	HQRNORM APPLY 00053175AM21
RA File Number	03AA04015094 AM21
Licence No and Date	0311000600/04/01/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to MSME on 22.06.2021, 17.09.2021 & 25.11.2021 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to send the final reminder to the applicant for providing the required information. The case stands deferred.	

Case No.	38 / NC/1/MEET/Dec/202122/10
Case Status	Case Deferred

Party Name	CKDPACK PACKAGING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202122/ 10 and 17/01/2022
HQ File Number	HQRNORM APPLY 00054010AM21
RA File Number	05AA04021220 AM21
Licence No and Date	0511000586/04/01/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to MSME on 22.06.2021, 17.09.2021 & 25.11.2021 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to send the final reminder to the applicant for providing the required information. The case stands deferred.	

Case No.	39 / NC/1/MEET/Dec/202122/10
Case Status	Case Deferred
Party Name	IPSA BUSINESS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202122/ 10 and 17/01/2022
HQ File Number	HQRNORM APPLY 00054547AM21
RA File Number	05AA04021440 AM21
Licence No and Date	0511000589/04/01/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 25.11.2021 & 28.12.2021 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	40 / NC/1/MEET/Dec/202122/10
Case Status	Case Deferred
Party Name	WINTAGE ENGINEERS & CONSULTANTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202122/ 10 and 17/01/2022
HQ File Number	HQRNORM APPLY 00055304AM21
RA File Number	05AA04021392 AM21
Licence No and	0511000597/05/01/2021

Date	
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to MSME on 22.06.2021, 17.09.2021, 25.11.2021 & 13.12.2021 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	41 / NC/1/MEET/Dec/202122/10
Case Status	Case Deferred
Party Name	S K INDUSTRIES
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202122/ 10 and 17/01/2022
HQ File Number	HQRNORM APPLY 00055488AM21
RA File Number	34AA04001587 AM21
Licence No and Date	3411000055/05/01/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information as per comments of MSME: 1. In the application/AA, the weight of export item is mentioned as 2470 Kg while in the calculations submitted the weight of export item is mentioned as 2590 Kg. In the calculations sheet, it is mentioned as that the export weight will be as per licence. To clarify the same. The case stands deferred.	

Case No.	42 / NC/1/MEET/Dec/202122/10
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202122/ 10 and 17/01/2022
HQ File Number	HQRNORM APPLY 00055854AM21
RA File Number	34AA04001657 AM21
Licence No and Date	3411000066/06/01/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on	

01.12.2021 followed by reminders on 16.12.2021 & 06.01.2022. However, no reply has been received as yet. Hence, the Committee decided to wait for reply of the applicant.

The case stands deferred.

Case No.	43 / NC/1/MEET/Dec/202122/10
Case Status	Case Deferred
Party Name	SPECTRAA TECHNOLOGY SOLUTIONS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202122/ 10 and 17/01/2022
HQ File Number	HQRNORM APPLY 00056391AM21
RA File Number	07AA04006589 AM21
Licence No and Date	0711000224/06/01/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 03.12.2021 & 24.12.2021 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments.	
The case stands deferred.	

Case No.	44 / NC/1/MEET/Dec/202122/10
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202122/ 10 and 17/01/2022
HQ File Number	HQRNORM APPLY 00056924AM21
RA File Number	09AA04003657 AM21
Licence No and Date	0911000143/07/01/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the case was referred to DHI on 22.06.2021, 17.09.2021, 25.11.2021 & 03.12.2021 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments.	
The case stands deferred.	

Case No.	45 / NC/1/MEET/Dec/202122/10
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202122/ 10 and 17/01/2022
HQ File Number	HQRNORM APPLY 00056976AM21
RA File Number	09AA04003660 AM21
Licence No and Date	0911000144/07/01/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DHI on 22.06.2021, 17.09.2021, 25.11.2021 & 15.12.2021 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	46 / NC/1/MEET/Dec/202122/10
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202122/ 10 and 17/01/2022
HQ File Number	HQRNORM APPLY 00056988AM21
RA File Number	09AA04003678 AM21
Licence No and Date	0911000146/07/01/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DHI on 22.06.2021, 17.09.2021, 25.11.2021 & 15.12.2021 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	47 / NC/1/MEET/Dec/202122/10
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202122/ 10 and 17/01/2022
HQ File Number	HQRNORM APPLY 00057007AM21
RA File Number	09AA04003679 AM21
Licence No and Date	0911000147/07/01/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DHI on 22.06.2021, 17.09.2021, 25.11.2021 & 15.12.2021 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	48 / NC/1/MEET/Dec/202122/10
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202122/ 10 and 17/01/2022
HQ File Number	HQRNORM APPLY 00057016AM21
RA File Number	09AA04003681 AM21
Licence No and Date	0911000148/07/01/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DHI on 22.06.2021, 17.09.2021, 25.11.2021 & 15.12.2021 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	49 / NC/1/MEET/Dec/202122/10
Case Status	Case Deferred
Party Name	PARAS DEFENCE AND SPACE TECHNOLOGIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202122/ 10 and 17/01/2022
HQ File Number	HQRNORM APPLY 00057089AM21
RA File Number	03AA04016806 AM21
Licence No and Date	0311000755/07/01/2021
Norms Committee Decision:	

The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 25.11.2021 & 04.01.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments.

The case stands deferred.

Case No.	50 / NC/1/MEET/Dec/202122/10
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202122/ 10 and 17/01/2022
HQ File Number	HQRNORM APPLY 00057174AM21
RA File Number	09AA04003653 AM21
Licence No and Date	0911000152/07/01/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the case was referred to DHI on 22.06.2021, 17.09.2021, 25.11.2021 & 15.12.2021 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments.	
The case stands deferred.	

Case No.	51 / NC/1/MEET/Dec/202122/10
Case Status	Case Deferred
Party Name	KRISHNA CAPBOX PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202122/ 10 and 17/01/2022
HQ File Number	HQRNORM APPLY 00057268AM21
RA File Number	05AA04021465 AM21
Licence No and Date	0511000601/07/01/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 25.11.2021, 24.12.2021 & 05.01.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments.	
The case stands deferred.	

Case No.	52 / NC/1/MEET/Dec/202122/10
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202122/ 10 and 17/01/2022
HQ File Number	HQRNORM APPLY 00058101AM21
RA File Number	09AA04003624 AM21
Licence No and Date	0911000164/08/01/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DHI on 22.06.2021, 17.09.2021, 25.11.2021 & 15.12.2021 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	53 / NC/1/MEET/Dec/202122/10
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202122/ 10 and 17/01/2022
HQ File Number	HQRNORM APPLY 00058106AM21
RA File Number	09AA04003630 AM21
Licence No and Date	0911000163/08/01/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DHI on 22.06.2021, 17.09.2021, 25.11.2021 & 15.12.2021 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	54 / NC/1/MEET/Dec/202122/10
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202122/ 10 and 17/01/2022
HQ File Number	HQRNORM APPLY 00058126AM21
RA File Number	09AA04003598 AM21
Licence No and Date	0911000159/08/01/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DHI on 22.06.2021, 17.09.2021, 25.11.2021 & 15.12.2021 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	55 / NC/1/MEET/Dec/202122/10
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202122/ 10 and 17/01/2022
HQ File Number	HQRNORM APPLY 00058199AM21
RA File Number	09AA04003638 AM21
Licence No and Date	0911000160/08/01/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DHI on 22.06.2021, 17.09.2021, 25.11.2021 & 15.12.2021 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	56 / NC/1/MEET/Dec/202122/10
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202122/ 10 and 17/01/2022
HQ File Number	HQRNORM APPLY 00058405AM21
RA File Number	09AA04003593 AM21
Licence No and Date	0911000162/08/01/2021
Norms Committee Decision:	

The Committee considered the case as per agenda and noted that the case was referred to DHI on 22.06.2021, 17.09.2021, 25.11.2021 & 15.12.2021 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments.

The case stands deferred.

Case No.	57 / NC/1/MEET/Dec/202122/10
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202122/ 10 and 17/01/2022
HQ File Number	HQRNORM APPLY 00059768AM21
RA File Number	09AA04003684 AM21
Licence No and Date	0911000168/11/01/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the case was referred to DHI on 22.06.2021, 17.09.2021, 25.11.2021 & 15.12.2021 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments.	
The case stands deferred.	

Case No.	58 / NC/1/MEET/Dec/202122/10
Case Status	Case Deferred
Party Name	MODEL INFRA CORPORATION PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202122/ 10 and 17/01/2022
HQ File Number	HQRNORM APPLY 00059862AM21
RA File Number	07AA04006991 AM21
Licence No and Date	0711000273/11/01/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the case was referred to MSME on 22.06.2021, 17.09.2021 & 25.11.2021 for examination & comments. However, no comments have been received as yet. Therefore, the Committee decided to wait for the comments.	
The case stands deferred.	

Case No.	59 / NC/1/MEET/Dec/202122/10
Case Status	Case Deferred
Party Name	MUDHRA FINE BLANC PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202122/ 10 and 17/01/2022
HQ File Number	HQRNORM APPLY 00060083AM21
RA File Number	04AA04004626 AM21
Licence No and Date	0411000117/11/01/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to MSME on 22.06.2021, 17.09.2021 & 25.11.2021 for examination & comments. However, no comments have been received as yet. Therefore, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	60 / NC/1/MEET/Dec/202122/10
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202122/ 10 and 17/01/2022
HQ File Number	HQRNORM APPLY 00060350AM21
RA File Number	09AA04003649 AM21
Licence No and Date	0911000172/12/01/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DHI on 22.06.2021, 17.09.2021, 25.11.2021 & 15.12.2021 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	61 / NC/1/MEET/Dec/202122/10
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Case Status	Case Approved
Party Name	LMT TOOLS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202122/ 10 and 17/01/2022
HQ File Number	HQRNORM APPLY 00060454AM21
RA File Number	03AA04015155 AM21
Licence No and Date	0311000664/12/01/2021

Norms Committee Decision:

The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments given by Consultant (Tech-3) vide email dated 27.12.2021 as under:

ITCHS Code	Export Item	Export Quantity	ITCHS Code	Import Item	Recommended Quantity
82077010	Gear Cutting Tools of Cobalt Bearing High Speed Steel (Cutting Tools)	16667.00 Kgs	72285090	High Speed Steel Bohler Make, MC 90 Intermetallic, Cobalt Content Less Than 26%	30000.00Kgs

Note:

1. The sizes of import & export items are as given in below table:

Import Raw Material Dimension (Import) - High Speed Steel Bohler Make, MC 90 Intermetallic, Cobalt content Less than 26%	Final Hob Size (Export) - Gear Cutting Tools of Cobalt Bearing High Speed Steel (Cutting Tools)
Dia 82 x 302 mm Length	Dia.80 X296 mm Length
Dia 82 x 316 mm Length	Dia.80 X310 mm Length
Dia 92 x 302 mm length	Dia.90 X296 mm Length
Dia 82 x 316 mm Length	Dia.80 X310 mm Length
Dia 82 x 88 mm length	Dia.80 X82.5 mm Length
Dia 82 x 302 mm length	Dia.80 X296 mm Length
Dia 82 x 316 mm Length	Dia.80 X310 mm Length
Dia 82 x 302 mm Length	Dia.80 X296 mm Length

Dia 82 x 316 mm length	Dia.80 X310 mm Length
Dia 82 x 316 mm length	Dia.80 X310 mm Length
Dia 82 x 316 mm length	Dia.80 X310 mm Length
Dia 82 x 316 mm length	Dia.80 X310 mm Length
Dia 82 x 296 mm length	Dia.80 X290 mm Length
Dia 82 x 296 mm length	Dia.80 X290 mm Length
Dia 82 x 302 mm length	Dia.80 X296 mm Length
Dia 82 x 316 mm length	Dia.80 X310 mm Length
Dia 82 x 316 mm length	Dia.80 X310 mm Length
Dia 82 x 296 mm length	Dia.80 X290 mm Length
Dia 82 x 166 mm length	Dia.80 X160 mm Length
Dia 82 x 316 mm length	Dia.80 X 310 mm Length
Dia 82 x 296 mm length	Dia.80 X290 mm Length
Dia 82 x 166 mm length	Dia.80 X160 mm Length
Dia 82 x 166 mm length	Dia.80 X160 mm Length
Dia 82 x 206 mm length	Dia.80 X 200 mm Length
Dia 82 x 156 mm length	Dia.80 X150 mm Length
Dia 82 x 206 mm length	Dia.80 X 200 mm Length
Dia 82 x 302 mm length	Dia.80 X 296 mm Length
Dia 82 x 67 mm length	Dia.80 X 60 mm Length

Dia 82 x 316 mm length	Dia.80 X 310 mm Length
Dia 82 x 302 mm length	Dia.80 X296 mm Length
Dia 82 x 166 mm length	Dia. 80 X160 mm Length

2. Grade/Composition of item of import will be same as used in export item.

RA concerned may take suitable consequential action accordingly.

Case No.	62 / NC/1/MEET/Dec/202122/10
Case Status	Case Deferred
Party Name	SUZUKI MOTORCYCLE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202122/ 10 and 17/01/2022
HQ File Number	HQRNORM APPLY 00060846AM21
RA File Number	05AA04019996 AM21
Licence No and Date	0511000402/12/01/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DHI on 27.07.2021 & 17.09.2021 & 25.11.2021 for examination & comments. However, no comments have been received as yet. Therefore, the Committee decided to remind DHI for expediting the comments. The case stands deferred.	

Case No.	63 / NC/1/MEET/Dec/202122/10
Case Status	Case Deferred
Party Name	SPECTRAA TECHNOLOGY SOLUTIONS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202122/ 10 and 17/01/2022
HQ File Number	HQRNORM APPLY 00061842AM21
RA File Number	07AA04005887 AM21
Licence No and Date	0711000269/13/01/2021
Norms Committee Decision:	

The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 20.10.2021, 02.12.2021 & 24.12.2021 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments.

The case stands deferred.

Case No.	64 / NC/1/MEET/Dec/202122/10
Case Status	Case Deferred
Party Name	SHIVALIK BIMETAL CONTROLS LTD
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202122/ 10 and 17/01/2022
HQ File Number	HQRNORM APPLY 00062046AM21
RA File Number	05AA04023550 AM21
Licence No and Date	0511000774/13/01/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to MSME on 17.08.2021, 14.09.2021 & 02.12.2021 for examination & comments. However, no comments have been received as yet. Therefore, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	65 / NC/1/MEET/Dec/202122/10
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202122/ 10 and 17/01/2022
HQ File Number	HQRNORM APPLY 00066086AM21
RA File Number	05AA04023358 AM21
Licence No and Date	0511000849/19/01/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DHI on 27.07.2021,17.09.2021, 25.11.2021 & 03.12.2021 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	66 / NC/1/MEET/Dec/202122/10
Case Status	Case Deferred
Party Name	MEGHA ENGINEERING & INFRASTRUCTURES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202122/ 10 and 17/01/2022
HQ File Number	HQRNORM APPLY 00065396AM21
RA File Number	09AA04003473 AM21
Licence No and Date	0911000200/19/01/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DHI on 27.07.2021, 17.09.2021, 25.11.2021 & 03.12.2021 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	67 / NC/1/MEET/Dec/202122/10
Case Status	Case Deferred
Party Name	PLANSEE INDIA HIGH PERFORMANCE MATERIALS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202122/ 10 and 17/01/2022
HQ File Number	HQRNORM APPLY 00065545AM21
RA File Number	07AA04006116 AM21
Licence No and Date	0711000314/19/01/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 26.06.2021, 17.09.2021, 25.11.2021, 03.12.2021 & 28.12.2021 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	68 / NC/1/MEET/Dec/202122/10
Case Status	Case Deferred
Party Name	PLANSEE INDIA HIGH PERFORMANCE MATERIALS PRIVATE LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202122/ 10 and 17/01/2022
HQ File Number	HQRNORM APPLY 00065549AM21
RA File Number	07AA04006095 AM21
Licence No and Date	0711000315/19/01/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 22.06.2021, 17.09.2021, 20.10.2021, 25.11.2021, 03.12.2021 & 05.01.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	69 / NC/1/MEET/Dec/202122/10
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202122/ 10 and 17/01/2022
HQ File Number	HQRNORM APPLY 00066230AM21
RA File Number	34AA04001993 AM21
Licence No and Date	3411000103/20/01/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 01.12.2021 followed by reminders on 16.12.2021 & 06.01.2022. However, no reply has been received as yet. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.	

Case No.	70 / NC/1/MEET/Dec/202122/10
Case Status	Case Deferred
Party Name	HOERBIGER INDIA PRECISION TECHNOLOGY PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202122/ 10 and 17/01/2022
HQ File Number	HQRNORM APPLY 00066668AM21
RA File Number	03AA04019380 AM21
Licence No and Date	0311001095/20/01/2021
Norms Committee Decision:	

The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 22.06.2021, 17.09.2021, 03.12.2021 & 24.12.2021 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments.

The case stands deferred.

Case No.	71 / NC/1/MEET/Dec/202122/10
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202122/ 10 and 17/01/2022
HQ File Number	HQRNORM APPLY 00067291AM21
RA File Number	09AA04003682 AM21
Licence No and Date	0911000224/21/01/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DHI on 22.06.2021, 17.09.2021, 25.11.2021, 03.12.2021& 15.12.2021 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	72 / NC/1/MEET/Dec/202122/10
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202122/ 10 and 17/01/2022
HQ File Number	HQRNORM APPLY 00067296AM21
RA File Number	09AA04003680 AM21
Licence No and Date	0911000149/21/01/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DHI on 22.06.2021, 17.09.2021, 25.11.2021, 03.12.2021& 15.12.2021 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	73 / NC/1/MEET/Dec/202122/10
Case Status	Approved with Amendment
Party Name	DILIGENT SCM SOLUTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202122/ 10 and 17/01/2022
HQ File Number	HQRNORM APPLY 00067558AM21
RA File Number	09AA04003621 AM21
Licence No and Date	0911000215/21/01/2021

Norms Committee Decision:

The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments given by MSME vide email dated 17.01.2022 as under:

ITCHS Code	Export Item	Export Quantity	ITCHS Code	Import Item	Recommended Quantity
84842000	Rail Aft Protector (Inner/Outer)	7394 Number	81059000	Cobalt Alloy Sheet (L-605)	1414.782Kgs inclusive of 10% wastage after affecting 1/3 rd recovery from scrap

Note:

1. Net content of import in export product is 1286.556Kgs.

2. Grade/Composition of item of import will be same as used in export item.

RA concerned may take suitable consequential action accordingly.

Case No.	74 / NC/1/MEET/Dec/202122/10
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202122/ 10 and 17/01/2022
HQ File Number	HQRNORM APPLY 00067924AM21
RA File Number	05AA04025220 AM21
Licence No and	0511000906/21/01/2021

Date	
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DHI on 27.07.2021, 17.09.2021, 25.11.2021& 03.12.2021 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	75 / NC/1/MEET/Dec/202122/10
Case Status	Case Deferred
Party Name	AAVID THERMALLOY INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202122/ 10 and 17/01/2022
HQ File Number	HQRNORM APPLY 00068352AM21
RA File Number	34AA04002082 AM21
Licence No and Date	3411000129/22/01/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 22.06.2021, 17.09.2021, 20.10.2021, 25.11.2021, 03.12.2021 & 24.12.2021 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	76 / NC/1/MEET/Dec/202122/10
Case Status	Case Deferred
Party Name	IBCC INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202122/ 10 and 17/01/2022
HQ File Number	HQRNORM APPLY 00068153AM21
RA File Number	08AA04006808 AM21
Licence No and Date	0811000449/22/01/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 22.06.2021, 17.09.2021, 20.10.2021, 25.11.2021, 03.12.2021& 24.12.2021 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments.	

The case stands deferred.

Case No.	77 / NC/1/MEET/Dec/202122/10
Case Status	Case Deferred
Party Name	PERMANENT MAGNETS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202122/ 10 and 17/01/2022
HQ File Number	HQRNORM APPLY 00139711AM22
RA File Number	03AA04047564 AM22
Licence No and Date	0311005399/15/07/2021
Norms Committee Decision: The Committee considered the case as per the agenda and noted the comments given by DPIIT vide U. O. No. P-47011/140/2020-TSW dated 13.12.2021. However, after detailed deliberation, the Committee decided to seek second opinion from Consultant (Tech-3). The case stands deferred.	

Case No.	78 / NC/1/MEET/Dec/202122/10
Case Status	Case Deferred
Party Name	PERMANENT MAGNETS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202122/ 10 and 17/01/2022
HQ File Number	HQRNORM APPLY 00141484AM22
RA File Number	03AA04047553 AM22
Licence No and Date	0311005434/17/07/2021
Norms Committee Decision: The Committee considered the case as per the agenda and noted the comments given by DPIIT vide U. O. No. P-47011/140/2020-TSW dated 13.12.2021. However, after detailed deliberation, the Committee decided to seek second opinion from Consultant (Tech-3). The case stands deferred.	

Case No.	79 / NC/1/MEET/Dec/202122/10
Case Status	Case Deferred
Party Name	PERMANENT MAGNETS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202122/ 10 and 17/01/2022
HQ File Number	HQRNORM APPLY 00198635AM22
RA File Number	03AA040106141 AM22
Licence No and Date	0311007377/30/09/2021
Norms Committee Decision: The Committee considered the case as per the agenda and noted the comments given by DPIIT vide U. O. No. P-47011/140/2020-TSW dated 13.12.2021. However, after detailed deliberation, the Committee decided to seek second opinion from Consultant (Tech-3). The case stands deferred.	

Case No.	80 / NC/1/MEET/Dec/202122/10
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202122/ 10 and 17/01/2022
HQ File Number	HQRNORM APPLY 00272960AM22
RA File Number	56AA04009066 AM22
Licence No and Date	5611000636/02/12/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to MeitY on 24.12.2021 for examination & comments. However, MeitY has returned the case with the statement that such cases may be processed as per their communication dated 21.12.2021. Therefore, the Committee decided to forward the case to concerned Technical Expert in DGFT (HQ) for examination & comments. The case stands deferred.	

Case No.	81 / NC/1/MEET/Dec/202122/10
Case Status	Case Deferred
Party Name	VICTORA AUTO PRIVATE LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202122/ 10 and 17/01/2022
HQ File Number	HQRNORM APPLY 00273968AM22
RA File Number	05AA040108533 AM22
Licence No and Date	0511006624/03/12/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to MSME on 24.12.2021 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	82 / NC/1/MEET/Dec/202122/10
Case Status	Case Deferred
Party Name	SULZER INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202122/ 10 and 17/01/2022
HQ File Number	HQRNORM APPLY 00273855AM22
RA File Number	31AA04030335 AM22
Licence No and Date	3111000754/03/12/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 24.12.2021 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	83 / NC/1/MEET/Dec/202122/10
Case Status	Case Deferred
Party Name	MICRO COILS AND REFRIGERATION PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202122/ 10 and 17/01/2022
HQ File Number	HQRNORM APPLY 00273963AM22
RA File Number	05AA040104472 AM22
Licence No and Date	0511006623/03/12/2021
Norms Committee Decision:	

The Committee considered the case as per agenda and noted that the case was referred to MSME on 24.12.2021 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments.

The case stands deferred.

Case No.	84 / NC/1/MEET/Dec/202122/10
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202122/ 10 and 17/01/2022
HQ File Number	HQRNORM APPLY 00276379AM22
RA File Number	09AA04018564 AM22
Licence No and Date	0911002005/06/12/2021

Norms Committee Decision:

The Committee considered the case as per agenda and noted that the case was referred to DHI on 24.12.2021 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments.

The case stands deferred.

Case No.	85 / NC/1/MEET/Dec/202122/10
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202122/ 10 and 17/01/2022
HQ File Number	HQRNORM APPLY 00276397AM22
RA File Number	09AA04018575 AM22
Licence No and Date	0911002008/06/12/2021

Norms Committee Decision:

The Committee considered the case as per agenda and noted that the case was referred to DHI on 24.12.2021 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments.

The case stands deferred.

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Case No.	86 / NC/1/MEET/Dec/202122/10
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202122/ 10 and 17/01/2022
HQ File Number	HQRNORM APPLY 00276416AM22
RA File Number	09AA04018566 AM22
Licence No and Date	0911002009/06/12/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DHI on 24.12.2021 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	87 / NC/1/MEET/Dec/202122/10
Case Status	Case Deferred
Party Name	ZTT INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202122/ 10 and 17/01/2022
HQ File Number	HQRNORM APPLY 00276600AM22
RA File Number	04AA04039314 AM22
Licence No and Date	0411001961/06/12/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to MeitY on 24.12.2021 for examination & comments. However, MeitY has returned the case with the statement that such cases may be processed as per MeitY's communication dated 21.12.2021. Therefore, the Committee decided to forward the case to concerned Technical Expert in DGFT (HQ) for examination & comments. The case stands deferred.	

Case No.	88 / NC/1/MEET/Dec/202122/10
Case Status	Case Deferred
Party Name	TRITORC EQUIPMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202122/ 10 and 17/01/2022
HQ File Number	HQRNORM APPLY 00276706AM22
RA File Number	03AA040131513 AM22
Licence No and Date	0311009229/06/12/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to MSME on 24.12.2021 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	89 / NC/1/MEET/Dec/202122/10
Case Status	Case Deferred
Party Name	TERUMO PENPOL PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202122/ 10 and 17/01/2022
HQ File Number	HQRNORM APPLY 00277562AM22
RA File Number	10AX04000002 AM22
Licence No and Date	1011000678/07/12/2021
Norms Committee Decision: The Committee considered the case as per the agenda and Consultant (Tech-1) informed that there is ambiguity in classification of following import items in Appendix- 4E of the application: 1. Evident Paper - Raw Material 2. Thermal Transfer Paper - Catalyst 3. Oxygen Absorber - Packing Material 4. Stamping Foil - Catalyst Therefore, as per comments of Consultant (Tech-1), the Committee decided to ask from the applicant to justify the use of above mentioned import item in the above category. Case is deferred.	

Case No.	90 / NC/1/MEET/Dec/202122/10
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202122/ 10 and 17/01/2022
HQ File Number	HQRNORM APPLY 00277957AM22
RA File Number	05AA040105406 AM22
Licence No and Date	0511006692/07/12/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DHI on 24.12.2021 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	91 / NC/1/MEET/Dec/202122/10
Case Status	Case Deferred
Party Name	SKF BOILERS AND DRIERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202122/ 10 and 17/01/2022
HQ File Number	HQRNORM APPLY 00278878AM22
RA File Number	07AA04039852 AM22
Licence No and Date	0711002583/08/12/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DHI on 24.12.2021 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	92 / NC/1/MEET/Dec/202122/10
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202122/ 10 and 17/01/2022
HQ File Number	HQRNORM APPLY 00280333AM22
RA File Number	56AA04009568 AM22
Licence No and Date	5611000656/09/12/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to MeitY on 24.12.2021 for examination & comments. However, MeitY has returned the case with the statement that such cases may be processed as per MeitY's communication dated 21.12.2021. Therefore, the Committee decided to forward the case to concerned Technical Expert in DGFT (HQ) for examination & comments. The case stands deferred.	

Case No.	93 / NC/1/MEET/Dec/202122/10
Case Status	Case Deferred
Party Name	ERBATECH MACHINERY PRIVATE LIMITED.
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202122/ 10 and 17/01/2022
HQ File Number	HQRNORM APPLY 00280523AM22
RA File Number	32AA04030023 AM22
Licence No and Date	3211002079/09/12/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to MSME on 24.12.2021 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	94 / NC/1/MEET/Dec/202122/10
Case Status	Case Deferred
Party Name	PERMANENT MAGNETS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202122/ 10 and 17/01/2022
HQ File Number	HQRNORM APPLY 00283838AM22
RA File Number	03AX04000141 AM22
Licence No and Date	0311009413/13/12/2021

Norms Committee Decision:

The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 24.12.2021 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments.

The case stands deferred.

Case No.	95 / NC/1/MEET/Dec/202122/10
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202122/ 10 and 17/01/2022
HQ File Number	HQRNORM APPLY 00286207AM22
RA File Number	09AX04000026 AM22
Licence No and Date	0911002060/15/12/2021

Norms Committee Decision:

The Committee considered the case as per agenda and noted that the case was referred to DHI on 24.12.2021 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments.

The case stands deferred.

Case No.	96 / NC/1/MEET/Dec/202122/10
Case Status	Case Deferred
Party Name	UNITED RUBBER INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202122/ 10 and 17/01/2022
HQ File Number	HQRNORM APPLY 00286220AM22
RA File Number	03AX04000138 AM22
Licence No and Date	0311009475/15/12/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information as per comments of Consultant (Tech-1):

1. To provide details of weight of import item at Sl. No.2.

2. To provide details of material balance between import and export in weight terms.

3. Specific name of export item.

The case stands deferred.

Case No.	97 / NC/1/MEET/Dec/202122/10
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202122/ 10 and 17/01/2022
HQ File Number	HQRNORM APPLY 00286710AM22
RA File Number	09AX04000033 AM22
Licence No and Date	0911002081/15/12/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case is not available in the worklist & group worklist of NC-1. Therefore, the Committee decided to reconcile it from EGTF Division in this regard and thereafter, the case may be referred to the concerned Technical Authority. The case stands deferred.	

Case No.	98 / NC/1/MEET/Dec/202122/10
Case Status	Case Deferred
Party Name	DISTINCT PRODUCTIVITY SOLUTIONS
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202122/ 10 and 17/01/2022
HQ File Number	HQRNORM APPLY 00287609AM22
RA File Number	07AA04040213 AM22
Licence No and Date	0711002655/16/12/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to MSME on 24.12.2021 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	99 / NC/1/MEET/Dec/202122/10
Case Status	Case Deferred
Party Name	GOPALAN AEROSPACE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202122/ 10 and 17/01/2022
HQ File Number	HQRNORM APPLY 00287934AM22
RA File Number	07AX04000015 AM22
Licence No and Date	0711002659/16/12/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to MSME on 24.12.2021 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	100 / NC/1/MEET/Dec/202122/10
Case Status	Case Deferred
Party Name	LARSEN AND TOUBRO LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202122/ 10 and 17/01/2022
HQ File Number	HQRNORM APPLY 00288225AM22
RA File Number	03AA040131020 AM22
Licence No and Date	0311009561/16/12/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DHI on 24.12.2021 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	101 / NC/1/MEET/Dec/202122/10
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202122/ 10 and 17/01/2022
HQ File Number	HQRNORM APPLY 00288938AM22
RA File Number	03AA040131409 AM22
Licence No and Date	0311009600/17/12/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to MeitY on 24.12.2021 for examination & comments. However, MeitY has returned the case with the statement that such cases may be processed as per MeitY's communication dated 21.12.2021. Therefore, the Committee decided to forward the case to concerned Technical Expert in DGFT (HQ) for examination & comments. The case stands deferred.	

Case No.	102 / NC/1/MEET/Dec/202122/10
Case Status	Case Deferred
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202122/ 10 and 17/01/2022
HQ File Number	HQRNORM APPLY 00289335AM22
RA File Number	05AA040107200 AM22
Licence No and Date	0511006998/17/12/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DHI on 24.12.2021 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	103 / NC/1/MEET/Dec/202122/10
Case Status	Case Deferred
Party Name	VINDHYA TEELINKS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202122/ 10 and 17/01/2022
HQ File Number	HQRNORM APPLY 00291477AM22
RA File Number	56AA04007039 AM22
Licence No and Date	5611000684/20/12/2021

Norms Committee Decision:

The Committee considered the case as per agenda and noted that the case was referred to MeitY on 24.12.2021 for examination & comments. However, MeitY has returned the case with the statement that such cases may be processed as per MeitY's communication dated 21.12.2021. Therefore, the Committee decided to forward the case to concerned Technical Expert in DGFT (HQ) for examination & comments.

The case stands deferred.

Case No.	104 / NC/1/MEET/Dec/202122/10
Case Status	Case Deferred
Party Name	VINDHYA TELELINKS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202122/ 10 and 17/01/2022
HQ File Number	HQRNORM APPLY 00291480AM22
RA File Number	56AA04006992 AM22
Licence No and Date	5611000685/20/12/2021

Norms Committee Decision:

The Committee considered the case as per agenda and noted that the case was referred to MeitY on 24.12.2021 for examination & comments. However, MeitY has returned the case with the statement that such cases may be processed as per MeitY's communication dated 21.12.2021. Therefore, the Committee decided to forward the case to concerned Technical Expert in DGFT (HQ) for examination & comments.

The case stands deferred.

Case No.	105 / NC/1/MEET/Dec/202122/10
Case Status	Case Deferred
Party Name	VINDHYA TELELINKS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202122/ 10 and 17/01/2022
HQ File Number	HQRNORM APPLY 00293223AM22
RA File Number	56AA04007029 AM22
Licence No and Date	5611000695/21/12/2021

Norms Committee Decision:

The Committee considered the case as per agenda and noted that the case was referred to MeitY on 24.12.2021 for examination & comments. However, MeitY has returned the case with the statement that such cases may be processed as per MeitY's communication dated 21.12.2021. Therefore, the Committee decided to forward the

case to concerned Technical Expert in DGFT (HQ) for examination & comments.

The case stands deferred.

Case No.	106 / NC/1/MEET/Dec/202122/10
Case Status	Case Deferred
Party Name	SAMSON SCIENTIFICS AND SURGICALS PRIVATELIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202122/ 10 and 17/01/2022
HQ File Number	HQRNORM APPLY 00294006AM22
RA File Number	56AX04000017 AM22
Licence No and Date	5611000697/22/12/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information as per comments of Consultant (Tech-1): 1. GSM or thickness of each import item along with quantity in sq. meter. 2. Net content of import item in export on sq. meter basis. 3. Justification for 10 % wastage on the basis of shapes cut on sketch drawings. The case stands deferred.	

Case No.	107 / NC/1/MEET/Dec/202122/10
Case Status	Case Approved
Party Name	SAMSON SCIENTIFICS AND SURGICALS PRIVATELIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202122/ 10 and 17/01/2022
HQ File Number	HQRNORM APPLY 00294009AM22
RA File Number	56AX04000025 AM22
Licence No and Date	5611000698/22/12/2021
Norms Committee Decision: The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments given by Consultant (Tech-1) vide email dated 13.01.2022 as under: 1. The quantity of all the import items may be allowed with 2% wastage of relevant width with accountability in	

export.

RA concerned may take suitable consequential action accordingly.

Case No.	108 / NC/1/MEET/Dec/202122/10
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202122/ 10 and 17/01/2022
HQ File Number	HQRNORM APPLY 00294235AM22
RA File Number	34AX04000071 AM22
Licence No and Date	3411001586/22/12/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to Consultant (Tech-1) on 24.12.2021 for examination & comments. Consultant (Tech-1) requested to send hard copy of the application for examination of the case. Therefore, the Committee decided to send the same to Consultant (Tech-1) for examination & comments. The case stands deferred.	

Case No.	109 / NC/1/MEET/Dec/202122/10
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202122/ 10 and 17/01/2022
HQ File Number	HQRNORM APPLY 00294260AM22
RA File Number	34AX04000072 AM22
Licence No and Date	3411001587/22/12/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to Consultant (Tech-1) on 24.12.2021 for examination & comments. Consultant (Tech-1) requested to send hard copy of the application for examination of the case. Therefore, the Committee decided to send the same to Consultant (Tech-1) for examination & comments. The case stands deferred.	

Case No.	110 / NC/1/MEET/Dec/202122/10
Case Status	Case Deferred
Party Name	ISGEC TITAN METAL FABRICATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202122/ 10 and 17/01/2022
HQ File Number	HQRNORM APPLY 00294992AM22
RA File Number	05AX04000267 AM22
Licence No and Date	0511007164/23/12/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 24.12.2021 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	111 / NC/1/MEET/Dec/202122/10
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202122/ 10 and 17/01/2022
HQ File Number	HQRNORM APPLY 00295421AM22
RA File Number	09AX04000072 AM22
Licence No and Date	0911002142/23/12/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DHI on 24.12.2021 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	112 / NC/1/MEET/Dec/202122/10
Case Status	Case Deferred
Party Name	TERUMO PENPOL PRIVATE LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202122/ 10 and 17/01/2022
HQ File Number	HQRNORM APPLY 00295434AM22
RA File Number	10AX04000016 AM22
Licence No and Date	1011000726/23/12/2021
Norms Committee Decision: The Committee considered the case as per the agenda and Consultant (Tech-1) informed that there is ambiguity in classification of following import items in Appendix- 4E of the application: 1. Evident Paper - Raw Material 2. Thermal Transfer Paper - Catalyst 3. Oxygen Absorber - Packing Material 4. Stamping Foil - Catalyst Therefore, as per comments of Consultant (Tech-1), the Committee decided to ask from the applicant to justify the use of above mentioned import item in the above category. Case is deferred.	